

- 5) Shri Mahesh Vengurlekar, ... Member.
(Principal, Goa College of Art)
- 6) Director of Art & Culture ... Member
Secretary.

The Committee shall meet as and when required and shall consider the applications received under this scheme. The Committee shall give its recommendations with the names of the institutions/individuals approved by the Committee to avail grant under this scheme and the amount sanctioned to each institution/individual for further approval of Government.

The tenure of the Committee will be for a period of one year from its constitution or till the finalization of selection is over for the financial year 2009-10.

The non-official members shall be entitled for TA/DA as per Government rules.

By order and in the name of the Governor of Goa.

Prasad Lolayekar, Director of Art & Culture & ex officio Jt. Secretary.

Panaji, 11th December, 2009.

Order

Ref. No. DAC/7/KA/Gen-Council/2009/(PF)/3590

Read: Order No. DAC/7/KA/Gen-council/2009/(PF)/1165 dated 13-07-09.

In exercise of the powers conferred by clause (9) (vii) of the Constitution of the Kala Academy, Panaji Goa, the Government of Goa hereby appoints Shri Satish Gawas, Old Goa, as nominee on the General Council of Kala Academy-Goa in place of Shri Paresh Joshi, Vasco-Goa, since he has been nominated as Vice-Chairman of Kala Academy-Goa.

By order and in the name of the Governor of Goa.

Prasad Lolayekar, Director of Art & Culture & ex officio Jt. Secretary.

Panaji, 14th December, 2009.

Department of Labour

Order

No. 24/10/2007-Lab/ESI

In exercise of the powers conferred under Rule 7, clause (f) of the Goa appointment to the

post of Residents in the Goa Medical College (Amendment) Rules, 2002, Government is pleased to treat the period of Senior Residency of Dr. Vishwajit Faldessai as Sr. Residency in Goa Medical College from 14-12-1995 to 13-12-1998 as qualifying service by condoning the break in service w.e.f. 14-12-1998 to 31-12-1999 and Dr. Vithu Dattaram Naik as Sr. Residency in Goa Medical College from 30-04-1994 to 29-04-1997 as qualifying service for pensionary benefit by condoning the break in service w.e.f. 24-11-2003 to 07-01-2004 for the pensionary benefits only.

This issues with the concurrence of Finance (Rev. & Cont.) Department vide their U.O. No. FS/6368 dated 11-12-2009.

By order and in the name of the Governor of Goa.

B. S. Kudalkar, Under Secretary (Labour).

Porvorim, 18th December, 2009.

Department of Law and Judiciary

Law (Establishment) Division

The High Court of Bombay at Goa

Notification

P. 0703/2009 In exercise of the powers conferred under Section 5 (1) and (2) of the Right to Information Act, 2005 read with Rule 14 of the Goa, Daman & Diu and Dadra & Nagar Haveli District Court Right to Information Rules, 2009, the Hon'ble the Chief Justice is pleased to designate the following officials as Public Information Officers and Appellate Authorities:

Public Authority	Public Information Officer	Appellate Authority
1	2	3
District and Sessions Court, South Goa, Margao	Registrar at the Station	District Judge-I at the Station.
District and Sessions Court, North Goa Panaji	Registrar at the Station	District Judge-I at the Station.

1	2	3
Industrial Court- -Labour Court at Goa, Panaji	Chief Ministerial Officer at the Station	The Seniormost Judge, at the Station.
High Court of Judicature at Bombay.		A. I. S. Cheema Registrar

Dated: 30th November, 2009.

Notification by the High Court of Judicature
Appellate Side, Bombay

Notification

No. A. 3902/G/2009

Part - I

The Hon'ble the Chief Justice and Hon'ble
Judges are pleased to make the following
postings with immediate effect:-

Sr. No.	Name and present posting	New posting
1.	Shri Cholu M. Ganus, Civil Judge, J. D. & Civil Judge, J. D. & J. M. F. C., Mapusa, Panaji	Civil Judge, J. D. & J.M.F.C., Pernem, Panaji.
2.	Ms. Vijaylaxmi R. Shivolkar, Civil Judge, J. D. & J. M. F. C., Vasco-da-Gama, Margao	Civil Judge, J. D. & J.M.F.C, Panaji.

Part - II

In view of the above transfers and postings, the
Hon'ble the Chief Justice and Judges have
cancelled the earlier order, dated 02-02-2009,
deputing Mr. Bosco C. F. Roberts, Civil Judge,
Junior Division and Judicial Magistrate, First Class,
Mapusa, North Goa to the Court of Civil Judge,
Junior Division and Judicial Magistrate, First Class
Pernem, North Goa, once in every week.

High Court, Bombay.

A. I. S. Cheema,
Registrar General.

Dated: 8th December, 2009.

Department of Mines

Office of Secretary, Mines

Order

No. 01/20/08/IIR-Mines/2253

Whereas Late Shri Xembu Zoideva X. Moratto
was a holder of erstwhile Mining Concession for
iron and manganese ore granted under T. C.
No. 45 dated 08-06-1951 covering an area of 93.1000
ha. of land situated in village of Undorna of
Quepem Taluka.

And whereas, consequent upon the enactment
of the Goa, Daman and Diu Mining Concessions
(Abolition and Declaration as Mining Leases) Act,
1987, the above mining concession appearing at
Sr. No. 101 of Schedule I to the said Act, 1987
stood abolished and declared as Mining Lease
under the Mines and Minerals (Development and
Regulation) Act, 1957.

And whereas, Ms. Calavati Xembu Marathe
(hereinafter referred to as the "applicant")
claiming to be legal heir of Late Shri Xembu Z. X.
Marathe vide application dated 19-11-2007 applied
for renewal of mining lease for a period of twenty
years after a gap of 20 years from the date of expiry
of the mining lease.

And whereas, by a notice bearing No. 1/20/08/
/IIR-Mines/6336 dated 26-02-2008 the applicant
was called upon to attend the personal hearing
on 05-03-2008 in response to which neither the
applicant nor her representative appeared. The
matter was adjourned several times and in one of
the personal hearings the applicant made written
submissions vide letter dated 24-0-2008, which
have been duly considered. Finally matter was
taken up on 04-12-2008 on which day the applicant
appeared and pleaded that the mining lease be
granted.

And whereas, in terms of sub-section (2) of
Section 5 of the said Act, 1987 the concession
holder was provided a right to apply for renewal
of Mining Lease in accordance with the provisions
of Mines & Minerals (Development & Regulation)
Act, 1957.

And whereas, in view of sub-section (1) of
Section 5 of the said Abolition Act, 1987 read with
sub-rule 1 and 8 of Rule 24 (A) of Mineral
Concession Rules, 1960 the application for renewal
for Mining Lease for further period was required
to be made before the date the lease was due to
expire which was 21-11-1987. The period was